

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL AND TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 3610
(TO BE ANSWERED ON 17.03.2021)

RESERVATION BENEFITS TO MENTALLY ILL PERSONS

3610. SHRIMATI PRATIMA MONDAL:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the UPSC is not providing reservation benefits to persons suffering from intellectual disability and mental illness as provided under Rights to Persons with Disability Act, 2016;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the corrective measures taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (c): The UPSC holds examinations/ recruitment tests for selection of candidates to various Group 'A' and Group 'B' Services/ posts, as required by the concerned Cadre Controlling Authorities (CCAs), on the basis of the Rules of Examination/ Recruitment Rules as framed and notified by the Government of India (Nodal Ministries/ Departments), and recommends candidates for appointment against the vacancies, including the vacancies reserved for the Persons with Benchmark Disability (PwBD), including the persons suffering from Intellectual Disability and Mental Illness. Further, the functional classification and physical requirements for different sub-categories under the PwBD category are also finalized by the concerned CCAs.
